

"FORM NO. INC-25A"
Advertisement to be published in the Newspaper for conversion of Public Company into a Private Company
Before the Regional Director, Ministry of Corporate Affairs (Northern Region)
In the matter of the Companies Act, 2013, Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

In the matter of
M/s High Link Finvest Limited
having its Registered Office at 203, Parkash House 4379/48, Ansari Road New Delhi 110002

.....Applicant
Notice is hereby given to the general public that the Company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid Rules and is desirous of converting into a Private Limited Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on Friday, 28th April, 2023, at 10.00 A.M. to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or sent by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of the concerned Regional Director at B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003, within fourteen days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below.

High Link Finvest Limited
CIN : U65910DL1996PLC077604
Registered office: 203, Parkash House 4379/48, Ansari Road New Delhi 110002
E-mail : ssarica@hotmail.com

For and on behalf of
High Link Finvest Limited
Sd/-
Sudhir Kumar Jain
Director

Date : 13.05.2023
Place : Delhi DIN : 00276681

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EMBEDINFO TECHNOLOGIES INDIA PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name Of Corporate Person	EMBEDINFO TECHNOLOGIES INDIA PRIVATE LIMITED
2.	Date Of Incorporation Of Corporate Person	21/01/2022
3.	Authority Under Which Corporate Person is Incorporated	ROC-DELHI
4.	Corporate Identity Number	U72200DL2022FC392740
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	S-7, Manish Chambers, Plot No. 7, Sector-12, Dwarka, Delhi-110075 And Third Floor, Tower C, DLF Infinity Towers DLF Cyber City, Phase II Gurugram - 122002
6.	Liquidation Commencement Date Of Corporate Person	11/05/2023
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	NAME: DR. LEKHRAJ BAJAJ ADDRESS: 107, Agarwal Prestige Mall, Adjoining to M2K, Pitampura, New Delhi-110034 E-MAIL ID: embedinfo.ia@gmail.com TELEPHONE NO.: 9810109335 REGISTRATION NO.: IBBI/PA-002/IP-N00039/2016-17/10078
8.	Last Date For Submission Of Claims	10/06/2023

Notice is hereby given that the **EMBEDINFO TECHNOLOGIES INDIA PRIVATE LIMITED** has commenced voluntary liquidation on 11/05/2023.

The stakeholders of **EMBEDINFO TECHNOLOGIES INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 10/06/2023, to the liquidator at the address mentioned against Item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
DR. LEKHRAJ BAJAJ
(Liquidator)
Date: 13/05/2023
Place: Delhi
Regn. No.: IBBI/PA-002/IP-N00039/2016-17/10078
AFA Valid till 21/1/2023
Email Id: lekhrajbajaj@rediffmail.com

HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar New Delhi-110057

PUBLIC NOTICE (E-AUCTION FOR SALE OF IMMOVABLE PROPERTY)

(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)
NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Hero Housing Finance Limited (secured creditor), will be sold on **20-June-2023 (E-Auction Date)** on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers/Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorised Officer of the Hero Housing Finance Ltd On or before 19-June-2023 till 5 PM at Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar New Delhi-110057.

Loan Account No.	Name of Borrower(s) / Co-Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice	Type of Possession (Under Constructive / Physical)	Reserve Price
HHFDEL LAF1900 0001340	KANAV KAHOL, PRIYAMVADA TRIPATHI	21/12/2022 Rs. as 93,25,845/- on 05/05/2023	Constructive	Rs. 90,00,000/- (Total sale amount of both Item no. 1 & 2) Rs. 9,00,000/-

Description of Property:
Item No 1: Built-up Flat No. U – 203 on First Floor Measuring 120 sq. Yds consisting of three bedroom, two bathrooms, one drawing room, one kitchen, and one car parking erected on plot of land total admeasuring 500 sq. Yds bearing Kharsa No 1053- 1054 (0-10), Chaitanya Apartment, situated in the extended old dora abadi of Village Kapashera, Tehsil Vasant Vihar, New Delhi -110037 along with Undivided, indivisible and impartible ownership rights in the land beneath the same, and with all right of possession, privileges, easements and appurtenances, with all fittings, fixtures, connections, structure standing thereon, with all rights in common entrances, passages, staircase and other common facilities and amenities provided therein. Bounded By: North: Rasta, East: Others Property, South: Others Property, West: Others Property
Item No 2: Built-up Flat No. U – 103 on Upper Ground Floor Measuring 120 sq. Yds consisting of Three Bedroom, Two Bathrooms, One Drawing Room, One Kitchen, and One Car Parking on the Lower Ground Floor erected on plot of land total admeasuring 500 sq. Yds bearing Kharsa No 1053- 1054 (0-10), Chaitanya Apartment, situated in the extended Lal Dora Abadi of Village Kapashera, Tehsil Vasant Vihar, New Delhi -110037 along with Undivided, indivisible and impartible ownership rights in the land beneath the same, and with all right of possession, privileges, easements and appurtenances, with all fittings, fixtures, connections, structure, lift standing thereon, with all rights in common entrances, passages, staircase and other common facilities and amenities provided therein. Bounded By: North:Rasta, East: Others Property, South: Others Property, West: Others Property

Terms and condition: The E-auction will take place through portal https://sarfaesi.auctiontignet.net on 20-June-2023 (E-Auction Date) after 2.00 PM with limited extension of 10 minutes each.

1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch Office: 27, Community Centre, Basant Lok, Vasant Vihar New Delhi-110057 between 10.00 a.m. to 5.00 p.m. on any working day. 2) The immovable property shall not be sold below the Reserve Price. 3) Bid increment amount shall be Rs.10,000/- (Rupees Ten Thousand Only). 4) All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD." The EMD amount will be return to the unsuccessful bidder after conclusion of the E-auction. 5) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. 6) The prospective bidders can inspect the property on 06-June-2023 between 11.00 A.M and 2.00 P.M with prior appointment. 7) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 8) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day is a Sunday or other holiday, then on the first office day after the 15th day. 9) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by Hero Housing Finance Ltd. and the defaulting purchaser shall lose all claims to the property. 10) The above sale shall be subject to the final approval of Hero Housing Finance Ltd. 11) Details of any encumbrances, known to the HERO HOUSING FINANCE LTD, to which the property is liable. Not Known. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: Not known. 12) Interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments/ offices. The Company does not undertake any responsibility of payment of any dues on the property. 13) TDs of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 14) Sale is strictly subject to the terms and conditions incorporated in this advertisement and in to the prescribed tender form. 15) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 16) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason therefor and also to modify any terms and conditions of this sale without any prior notice. 17) Interested bidders may contact Mr. Raj Mishra at Mob. No. 9871808985 during office hours (10.00AM to 6.00 PM) or mail on assetdsposals@herohfi.com by mentioning the account no. of property/borrower. 18) For any other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s e-Procurement Technologies Limited (Auctiontignet). Email ID:support@auctiontignet.net.

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohousingfinance.in/home_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e www.herohousingfinance.com

Date: 13-May-2023
Place: Delhi/NCR
For Hero Housing Finance Ltd.
Authorised officer, Mr. Sunil Yadav, Mob-9818840495
Email:assetdsposals@herohfi.com

S. E. RAILWAY TENDER

e-Tender Notice No.: WLT-0101-LHB-CTRB-Timken-7, dated: 11.05.2023. The Dy. Chief Mech. Engineer (Production), South Eastern Railway Workshop, Kharagpur for and on behalf of the President of India invites e-tender for the following work before 15.00 hrs. on the date mentioned against items and will be opened at 15.30 hrs. **Name of the work:** Refurbishment of 8000 nos. of CTRB UIC 130 of LHB Coach, Timken Make for Wheel Shop of Kharagpur Workshop for 2 years through M/s Timken India Limited on single tender basis. **Approx cost of work including GST @ 18% :** ₹ 18,35,93,200/- **Earnest Money :** ₹ 10,68,000/- **Date & Time of closing e-tender :** 02.06.2023 at 15.00 hrs. **Website particulars :** www.ireps.gov.in Interested Tenderers may visit website www.ireps.gov.in for full details/ description/specification of the tenders and submit their bids online. In no case manual tenders for this work will be accepted. **Offer submission period :** Fifteen days prior to closing date of tender, during which tenderer(s) can submit their offer. (PR-156)



ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ Punjab national bank

(NOTICE UNDER 13 (2) OF SARFAESI ACT 2002 READ WITH RULE 3 OF SECURITY INTEREST ENFORCEMENT RULES 2002)

I being an Authorised Officer of the Secured Creditor Bank has a reason to believe that all of you the under mentioned notices cannot be served ordinarily as attempted earlier except through this substituted service. As such, all of you the under mentioned notices are hereby informed and called upon through this public DEMAND NOTICE under section 13(2) of the SARFAESI Act with rule 3 of the Security Interest (Enforcement) Rule 2002 make payment of the amounts due against each of you, as mentioned below, within 60 days, the bank will proceed U/s 13 (4) of the said Act for taking possession of the secured property/ies/Assets mentioned against account and thereafter to sell the same to realize its dues with further interest till realization along with costs as contemplated under the said Act. **Needless to mentioned here that this notice is addressed to you without prejudice to any other remedy available to bank for recovery of its dues, against you.** The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Borrower/Guarantor	Details of Security/Property	Date of Demand Notice	Due Amount
1.	Branch: BSM Chowk Roorkee Borrower: Sh. Manoj Kumar S/o Late Sh. Prem Singh, Add.1. C-189/5, Mohalla Subhash Nagar, Roorkee Pargana & Tehsil Roorkee Distt.- Haridwar Uttarakhand- 247667. Add.2. C-189, Vill-Shafipur Part, P.O. Ganesh Watika, Tehsil- Roorkee, Haridwar- 247667. Add.3. Kharsa No. 51, Mohalla Shekhpuri, Roorkee, Haridwar Uttarakhand- 247667. Guarantor: 1. Smt. Anita Panwar W/o Sh. Manoj Panwar, 2. Sh. Sachin Panwar, S/o Late Sh. Prem Singh. Both Address: C-189/5, Mohalla Subash Nagar, Roorkee Pargana & Tehsil- Roorkee, Distt. Haridwar Uttarakhand- 247667.	One Kitta South Facing House, Whose Measurement in East- 60 Feet, West- 60 feet, North- 40 feet & South- 40 feet. Whose Total Area 2400 Square feet [i.e. 223.048 square Meter]. Belonging to the Part of Kharsa No. 51 Ml, having Ground Floor covered Area 800 square feet & First Floor Covered area 800 square feet and total covered area 1600 square feet and rest area is vacant. Whose Boundary & Butted in East: House of Kishan Singh, West: House of Dhasmana, North: Vaccant Land of Suresh Saini & South: Way 10 feet wide. Out of which total purchased area is 2/3 part of total area i.e. 1600 square feet [i.e. 148.70 square meter] and covered are 1066.66 square feet [i.e., 99.13 square meter]. Situated at Moh. Shekpuri (Inside limit of Nagar Nigam, Roorkee) Pargana & Tehsil- Roorkee Distt.- Haridwar. Sale Deed Registered in Bahi No. 1, Jild No. 1036 at Pages 257 to 288, Serial No. 2891 on Dated 10.07.17 in the Office of Sub-registrar Roorkee-III. Owner: Sh. Manoj Kumar S/o Late Sh. Prem Singh.	SARFAESI Notice issued u/s 13(2) dated 17.04.2023 for Rs. 20,42,730.91 + interest & other expenses w.e.f. 01.04.2023	Due Amount as on 31.03.2023 Rs. 20,42,730.91 + interest & other Exp. w.e.f. 01.04.2023
Date: 12.05.2023		Place : Haridwar	Authorised Officer	

The South Indian Bank Ltd, RO-Delhi, 3rd floor, Plot NO.21, 21/1,, Pusa Road,Karol Bagh, New Delhi Pin code: 110005, Phone No: 011-42331664,45128661, Email: ro1008@sib.co.in

[See rule 8 (1)] POSSESSION NOTICE (For immovable property)

Whereas, the undersigned being the authorised officer of The South Indian Bank Ltd, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 15-02-2023 u/s. 13(2) of the Act calling upon the borrowers **[1] M/s. Ruchi Medical Private Limited**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 Also At 68, Haridwar Road, Race Course Chowk, Dehradun, Uttarakhand – 248001, Also At 2nd Floor, 1/17525 Part of 60/4 , Yusuf Sarai Market, Aurbindo Marg, Green Park, New Delhi , NCT Of Delhi – 110016 Also At Shop No.6, Near Grover Shop, Opp. BSNL Exchange, Patel Nagar, Dehradun, Uttarakhand, – 248002 and guarantors **[2] Anjana Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 **[3] Neeraj Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 **[4] Ajay Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 **[5] Shweta Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 to repay the amount mentioned in the notice being Rs. 9,65, 15,689.47 (Rupees Nine Crores Sixty Five Lacs Fifteen Thousand Six Hundred Eighty Nine and Forty Seven Paise Only) as on 14-02-2023 and with further interest, penal interest and costs and calling upon borrowers **M/s. Ruchi Medical Private Limited** and guarantors **Anjana Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 and **Neeraj Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 to repay the amount mentioned in the notice being Rs 1,12,03,310.85 (Rupees One Crore Twelve Lakh Three Thousand Three Hundred Ten and Paise Eighty Five Only) as on 14-02-2023 and with further interest, penal interest and costs, within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with rule 8 of the said rule on this the 10th day of May, 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The South Indian Bank Ltd, for an amount of Rs. 11,19,88,322.65 as on 09-05-2023 in the Account- **M/s. Ruchi Medical Private Limited** with Ghaziabad and Dehradun Branch along with further interest, penal interest and costs thereon.

The attention of Borrowers are invited to the provisions of Section 13(8) of the Sarfaesi Act in respect of the time available to redeem the secured assets

Sl No	Description of Immovable Properties [Item No. 2 of 13(2) Notice]
1.	All that part and parcel of property admeasuring 68.72 Sq. Mts. Bearing Municipal No. 52, Haridwar Road, Dehradun and now bearing Municipal No. 6/8, Race Course, Dehradun along with shop rooms having a total built up area of about 66.57 Sq. Mtrs. (45.12 Sq. Mtrs. in ground floor and 21.45 Sq. Mtrs. on first floor) along with 41.37 Sq. Mtrs. of roof of the shops on the ground floor and all other constructions, improvements, easementary rights existing and appurtenant thereon and owned by Anjana Rastogi morefully described in Sale Deed no 1105/2009 dated 27-02-2009 of Sub Registrar Office – Dehradun and bounded on : North: Haridwar Road, South: Property of Shri Kisan Lal, East: Property of Shri Gurcharan Singh, West: Remaining portion of said property consisting of 5 shops of Shri Shiv Sharan
Date 10-05-2023 Place Dehradun	Authorised Officer, The South Indian Bank Ltd

The South Indian Bank Ltd, RO-Delhi, 3rd floor, Plot NO.21, 21/1,, Pusa Road,Karol Bagh, New Delhi Pin code: 110005, Phone No: 011-42331664,45128661, Email: ro1008@sib.co.in

[See rule 8 (1)] POSSESSION NOTICE (For immovable property)

Whereas, the undersigned being the authorised officer of The South Indian Bank Ltd, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 15-02-2023 u/s. 13(2) of the Act calling upon the borrowers **[1] M/s. Ruchi Medical Private Limited**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 Also At 68, Haridwar Road, Race Course Chowk, Dehradun, Uttarakhand – 248001, Also At 2nd Floor, 1/17525 Part of 60/4 , Yusuf Sarai Market, Aurbindo Marg, Green Park, New Delhi , NCT Of Delhi – 110016 Also At Shop No.6, Near Grover Shop, Opp. BSNL Exchange, Patel Nagar, Dehradun, Uttarakhand, – 248002 and guarantors **[2] Anjana Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 **[3] Neeraj Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 **[4] Ajay Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 **[5] Shweta Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 to repay the amount mentioned in the notice being Rs. 9,65, 15,689.47 (Rupees Nine Crores Sixty Five Lacs Fifteen Thousand Six Hundred Eighty Nine and Forty Seven Paise Only) as on 14-02-2023 and with further interest, penal interest and costs and calling upon borrowers **M/s. Ruchi Medical Private Limited** and guarantors **Anjana Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 and **Neeraj Rastogi**, 18, PD Tandon Marg, Laxman Chowk, Dehradun, Uttarakhand – 248001 to repay the amount mentioned in the notice being Rs 1,12,03,310.85 (Rupees One Crore Twelve Lakh Three Thousand Three Hundred Ten and Paise Eighty Five Only) as on 14-02-2023 and with further interest, penal interest and costs, within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with rule 8 of the said rule on this the 10th day of May, 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The South Indian Bank Ltd, for an amount of Rs. 11,19,88,322.65 as on 09-05-2023 in the Account- **M/s. Ruchi Medical Private Limited** with Ghaziabad and Dehradun Branch along with further interest, penal interest and costs thereon.

The attention of Borrowers are invited to the provisions of Section 13(8) of the Sarfaesi Act in respect of the time available to redeem the secured assets

Sl No	Description of Immovable Properties [Item No. 1 of 13(2) Notice]
1.	All that part and parcel of ground floor portion of property bearing Municipal no. 20 (New No. 23/18 and now 23/2) (Old No. 14, Laxman Chowk), PD Tandon Marg, Dehradun admeasuring 477.35 Sq. Mtrs. along with residential building thereon having a total area of about 532.70 Sq. Mt. along with all other constructions, improvements, easementary rights existing and appurtenant thereon and owned by Neeraj Rastogi and Anjana Rastogi morefully described in Gift Deed no 2856/2016 dated 19-03-2016, Gift Deed no 2856/2016 dated 19-03-2016 , Sale Deed no 6379/2003 dated 08-10-2003, Sale Deed no 212/2001 dated 09-01-2001 all of Sub Registrar Office –Dehradun and bounded on :North: Road, South: Property of Vijay Kumar Rastogi & Others East: Road, West: Property of Mr. Kamal Mittal
Date 10-05-2023 Place Dehradun	Authorised Officer, The South Indian Bank Ltd

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Recovery Center, PNB House, BHEL, Sector-IV Haridwar- 249403. Email: cs8238@pnb.co.in

SC0 11, Sector 16, Faridabad, Haryana 121002

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **01/03/2023** calling upon the borrower/guarantor **Sri. Angad Kumar** proprietor of **M/s Abhish Enterprises** to repay the amount mentioned in the notice, being **Rs.15,16,974/- (Rupees Fifteen Lakh Sixteen Thousand Nine Hundred Seventy Four only)** together with the interest costs and other expenses within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on **9th day of May of the year 2023.**

The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs.15,16,974/- (Rupees Fifteen Lakh Sixteen Thousand Nine Hundred Seventy Four only)** and interest thereon.

The borrower's attention is invited to the provision of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
EMT of property situated at plot no. D-9 measuring 20 sq. yards Gauchhi Tehsil Ballabgarh District Faridabad (as per MCF's Plot-H no. 9407 Gali no. 292 Block Sanjay F Sanjay Colony Sector-23 Faridabad) in the name of Smt. Meera Devi W/o Shri Angad Kumar. **Bounded : By North: MCF no. 9406. By South: MCF no. 9408, By East: Road, By West: Other's property.**

Date: 13-05-2023 Place: Faridabad Authorised Officer, Canara Bank

EQUITAS SMALL FINANCE BANK LTD.
(Previously known as Equitas Finance Ltd.)
Corporate Office: 4th Floor, Phase-I, Spencer Plaza, No. 769, Mount Road, Anna Salai, Chennai, TN-600 002

POSSESSION NOTICE (For Immovable Property)

(Rule 8(1) Of The Security Interest Enforcement Rules, 2002)
Loan/Facility Account No's 200001315850 & 267BB03202750001

Whereas, the authorized officer of the EQUITAS SMALL FINANCE BANK LIMITED a banking company incorporated under the companies act, 1956 and carrying on the banking business under the Banking Regulation Act, 1949 having its registered office at 4th Floor, Phase II, Spencer Plaza, 769, Anna Salai, Chennai, Tamil Nadu - 600002, Zonal Office At Equitas Small Finance Bank Limited, Kausalya Tower, B8, Main Road, 1st Floor, West Patel Nagar, New Delhi -110008 under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of The Security Interest (Enforcement) Rules, 2002, issued a demand Notice Dated **18/02/2023** calling upon Applicant/Borrower/Co-Applciant/Co-Borrower/Guarantors/Mortgagors (1) **M/s. Tulsi Iron & Steel** (Applicant/ Borrower) Through its Proprietor Mrs. Leena Gupta (2) **Mrs. Leena Gupta W/o Sh. Shailendra Gupta** (Guarantor & Mortgagor (3) **Mr. Shailendra Gupta S/o Sh. Jagdish Chand Gupta** (Co borrower, Guarantor & Mortgagor), to repay the amount mentioned in the notice being **Rs. 45,58,357/- (Rupees Forty Five Lacs Fifty Eight Thousand Three Hundred Fifty Seven only)** due as on **17.02.2023** with subsequent interest, penal interest, charges, costs etc as per the agreement(s) within 60 days from the date of receipt of the said notice.

The Applicant/ Borrower/ Co-Applciant/Co-Borrower/Guarantors/ Mortgagors, having failed to repay the amount, notice is hereby given to the Applicant/Borrower/Co-Applciant/ Co-Borrower/Guarantors/ Mortgagors in particular and the public in general that the undersigned authorized officer of bank has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with Rule 8 of the said rules on this **12th day of May, of the Year 2023.**

The Applicant/ Borrower/ Co-Applciant/Co-Borrower/Guarantors/ Mortgagors attention is invited to provisions of Sub- Section (8) of Section 13 of the said act, in respect of time available, to redeem the secured assets/.

The Applicant/Borrower/Co-Applciant/Co-Borrower/Guarantors/ Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Equitas Small Finance Bank Limited for the amount of **Rs. 45,58,357/- (Rupees Forty Five Lacs Fifty Eight Thousand Three Hundred Fifty Seven only)** due as on **17.02.2023** and interest thereon from 18.02.2023.

Description of The Immovable Property
Residential Property Owned By Mr. Shailendra Gupta & Mrs. Leena Gupta
All that pieces and parcels of property bearing Residential Apartment No.406, on 4th Floor, Block-Cedar-II, having super area 1415 square feet situated in Gulmohar Enclave, built on Plot of land measuring 33444 square meters at Village-Nasarpur, Pargana-Loni, Tehsil & Distt.-Ghaziabad, U.P.-202001 with all present and future structures thereon.
Four Corners of Property - North : Apartment No.40

प्रमुख संस्था आइएनसी-26
[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार मंजू]

कंपनी का रजिस्ट्रीकृत कार्यालय एक राज्य से दूसरे राज्य में अंतरित करने के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन

केंद्रीय सरकार के समक्ष उत्तर पश्चिम क्षेत्र, अजमेरवाड़ा

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (ए) के मामले में

बांलाजी फिनकोम इंडिया लिमिटेड (विशाल राजेश्वरीकृत कार्यालय : बी-106, मुर्शिबाईटी मार्ग, बाणू नगर, जयपुर-302015, राजस्थान स्थित है, के मामले में)

—याचिकाकर्ता
आम जनता को यह नोटिदा दी जाती है कि यह कंपनी केंद्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "तमिलनाडु राज्य" में स्थानांतरित करने के लिए तैयार 31 अगस्त, 2022 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ में कंपनी के मेमोरेडम ऑफ लिट तारीख 15 मार्च, 2023 को आयोजित जाति साधारण अधिवेशन /असाधारण साधारण अधिवेशन में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की गयी की गई है।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेदक किवायत प्रमाण फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनको हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति प्रारंशिक निवेदक को इस सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर क्षेत्रीय निदेशक (उत्तर पश्चिम क्षेत्र), आखोली भवन, कलन पार्क सोसायटी के सामने, अंकुश बस स्टॉप की पीछे, महारंगपुर, अजमेरवाड़ा-380013, गुजरात पत्र पर पंजीकृत डाक द्वारा भेज सकता है या सुपुर्द कर सकते हैं और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित रजिस्ट्रीकृत कार्यालय पते पर भी भेजेंगे।

बी-106, मुर्शिबाईटी मार्ग, बाणू नगर, जयपुर-302015, राजस्थान

आवेदक के लिए और आवेदक की ओर से **बांलाजी फिनकोम इंडिया लिमिटेड** है /—

तारीख : 12.05.2023
स्थान : जयपुर

केन्द्रीय विद्यालय सेक्टर-8, रोहिणी, दिल्ली-110085
सत्र 2023-24 के लिए आपूर्तिकर्ता फर्मा के पंजीकरण हेतु विज्ञापन
कंटीन परिचालन, परिवहन (Transport), कम्प्यूटर संबंधी सामग्री एवं AMC, PA System, CCTV, खेल-कूद सामग्री एवं ट्रांफी /स्मृति-चिह्न, कार्यालय स्टेशनरी, प्रीटिंग स्टेशनरी, विज्ञान प्रयोगशाला सामग्री, इलेक्ट्रीकल, सैनेटरी एवं पलमिंग के सामान की आपूर्ति, टैट का सामान, लाईट व साउंड सिस्टम, बिस्तर किराए पर उपलब्ध कराने, ए.सी., वाटर कूलर की मरम्मत एवं रखरखाव, फ्लेक्स बोर्ड, फोटोग्राफी एवं वीडियोग्राफी, सांस्कृतिक कार्यक्रमों वेशमूषा / नृत्य वेशमूषा किराए पर उपलब्ध कराने, साफ-साफाई में प्रयुक्त होने वाली सामग्री व उपकरण की आपूर्ति से संबंधित इच्छुक पंजीकृत फर्म GST Registration व किसी भी सरकारी संस्थान में 3-4 वर्षों के कार्यानुभव प्रमाणपत्र सहित विद्यालय वेबसाइट www.rohiniisec8.kvs.ac.in से पंजीकरण फार्म डाउनलोड कर पंजीकरण हेतु दिनांक 27.05.2023 के सांय 4:00 बजे तक किसी भी कार्यदिवस में सभी साक्ष्य प्रमाणपत्रों सहित स्वयं या स्पीड पोस्ट से प्रत्येक सामग्री एवं सेवा हेतु अलग-अलग फार्म सभी कागजात सहित ही जमा करें अन्यथा पंजीकरण स्वीकार नहीं किया जाएगा।

नोट:- भारत सरकार का निर्देशानुसार समस्त सामग्री एवं सेवाएं से वित्तीय वर्ष के लिए विभिन्न सामग्री एवं सेवाओं हेतु निविदा आमंत्रित की जाएंगी ताकि तुलनात्मक प्रपत्र तैयार कर उचित न्यूनतम दर पर समुचित गुणवत्ता की सामग्री एवं सेवाएं प्राप्त की जा सकें।

ऑस्कर ग्लोबल लिमिटेड
पंजीकृत कार्यालय : 1/22, द्वितीय तल, आसफ अली मार्ग, नई दिल्ली-110002
फ़ोन: 9810339798, ई-मेल: oscar@oscar-global.com, वेबसाइट www.oscar-global.net
सीआईएन: L51909D11990PLC041701

31 मार्च 2023 को समाप्त तिमाही एवं वर्ष के लेखापरीक्षित वित्तीय परिणाम
(र. लाख में)

क्र.सं.	विवरण	समाप्त तिमाही	समाप्त वार्षिक	पूर्ववर्ती वर्ष में समाप्त तदनुकुरी 3 माह 31.03.2022 लेखापरीक्षित
1.	पारिचालन से कुल आय	1.44	12.97	375.86
2.	अवशय हेतु निवल लाभ/(हानि) (कर आयकराधिक एवं/अवशय असाधारण मदों से पुरी)	(16.49)	(24.07)	185.47
3.	कर पश्चात कुल निवल लाभ/(हानि) (आयकराधिक एवं/अवशय असाधारण मदों के उपरांत)	(16.66)	(23.59)	173.12
4.	कर उपरांत कुल निवल लाभ/(हानि) (आयकराधिक एवं/अवशय असाधारण मदों के उपरांत)	(16.66)	(23.59)	173.12
5.	अवशय हेतु कुल व्यापक आय (अवशय हेतु लाभ/(हानि) के अतिरिक्त तथा अन्य व्यापक आय (कर उपरांत) से समाविष्ट)			
6.	समाप्त अंश पूंजी	329.18	329.18	329.18
7.	आंतरिकिया (घनमूल्यांकन आरक्षित को छोड़कर) निर्दिष्टीत वष के लेखापरीक्षित तुलना-पत्र में उपर्युक्तानुसार	31.03.2023 लेखापरीक्षित	31.03.2023 लेखापरीक्षित	31.03.2022 लेखापरीक्षित
8.	आय प्रति अंश (र. 10/- प्रत्येक का) (मूल्यांकन एवं अपरिचालित परिणामों के हिसाे) 1. मूल 2. तरकीकृत	(0.51)	(0.76)	5.26

लेखांकन
1. निम्न 31 मार्च 2023 को समाप्त वर्ष के उक्त वित्तीय परिणामों की तैयार-परीक्षण समिति द्वारा समीक्षा की गई है तथा निदेशक मंडल द्वारा 12 मई 2023 को आयोजित अपनी बैठक में इस अनुमोदन किया गया।

उपरोक्त परिणाम, सीईओ/चुनावित अधिकारी एवं अन्य प्रबंधक(अध्यक्षकारिता) विनिर्माणवादी 05 के नियम 33 के अंतर्गत स्टॉक एक्सचेंजों के पास प्रत्येकवार 31 मार्च 2023 को समाप्त तिमाही एवं वर्ष के प्रत्येकवार वित्तीय परिणामों के विस्तृत विवरण का एक सारांश है। वित्तीय परिणामों का पूर्ण प्रपत्र, स्टॉक एक्सचेंज की वेबसाइट (www.bseindia.com) पर तथा कंपनी की वेबसाइट (www.oscar-global.net) पर उपलब्ध है।

निदेशक मंडल के लिए एवं कंपनी और से **इंडियाबुल्स लिमिटेड** हस्ता/-

(करण अशोक कुमार) अध्यक्ष/चुनावित अधिकारी
सीआईएन: 00034043

इंडियाबुल्स कंज्यूमर प्रोडक्ट्स लिमिटेड
सीआईएन: U74999D12016PLC302574

पंजीकृत कार्यालय : 1/1 ई., पहली मंजिल, ईस्ट पटेल नगर, पश्चिम दिल्ली, नई दिल्ली -110008
फोन : (011) 41052775, फैक्स : (011) 42137986

प्रमुख संस्था : आईएसए-20
[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार मंजू]
कंपनी का रजिस्ट्रीकृत कार्यालय एक राज्य से दूसरे राज्य में अंतरित करने के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन

केंद्रीय सरकार के समक्ष उत्तरी क्षेत्र
कंपनी अधिनियम, 2013 की धारा 13 को उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (क) के मामले में

और

इंडियाबुल्स कंज्यूमर प्रोडक्ट्स लिमिटेड जिसका रजिस्ट्रीकृत कार्यालय 1/1 ई., पहली मंजिल, ईस्ट पटेल नगर, पश्चिम दिल्ली, नई दिल्ली -110008 स्थित है, के मामले में,

—याचिकाकर्ता

आम जनता को यह नोटिदा दी जाती है कि यह कंपनी केंद्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "हरियाणा राज्य" में स्थानांतरित करने के लिए मंगलवार, 02 मई, 2023 को आयोजित असाधारण साधारण अधिवेशन में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की गयी की गई है।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निदेशक किवायत प्रमाण फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनके हित का कारण और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति प्रारंशिक निदेशक को इस सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी-2 विंग, दुसरी मंजिल, पंढित दीनदयाल अंबोदवार भवन, मौजमऊ कॉम्प्लेक्स, नई दिल्ली-110003, पत्र पर पंजीकृत डाक द्वारा भेज सकता है या सुपुर्द कर सकते हैं और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित रजिस्ट्रीकृत कार्यालय पते पर भी भेजेंगे।

पता - 1/1 ई., पहली मंजिल, ईस्ट पटेल नगर, पश्चिम दिल्ली, नई दिल्ली -110008

आवेदक के लिए और से **इंडियाबुल्स कंज्यूमर प्रोडक्ट्स लिमिटेड** हस्ताहार

मोहम्मद खदीम राजा निदेशक

दिनांक : 12.05.2023
स्थान : नई दिल्ली

ईस्ट वरीज एजर्जी (इंडिया) प्राइवेट लिमिटेड
जि. कार्यालय : E-29, द्वितीय क्षेत्र, अंजना सोसायटी क्षेत्र, के.ए. नई दिल्ली - 110 029

सीआईएन: U40100DL2016PTC285033
प्रमुख संस्था : आईएसए-20

कंपनी का रजिस्ट्रीकृत कार्यालय एक राज्य से दूसरे राज्य में अंतरित करने के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन

आम जनता को यह सूचना दी जाती है कि यह कंपनी केंद्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "तमिलनाडु राज्य" में स्थानांतरित करने के लिए तैयार 31 अगस्त, 2022 को आयोजित असाधारण सामान्य बैठक में पारित विशेष संकल्प के संदर्भ में कंपनी के मेमोरेडम ऑफ लिट तारीख 15 मार्च, 2023 को आयोजित जाति साधारण अधिवेशन में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की गयी की गई है।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यह किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निदेशक किवायत प्रमाण फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है या एक शपथ पत्र जिसमें उनको हित का कारण और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति श्रेणीय निदेशक उत्तरी क्षेत्र, मौज बी-2 विंग, द्वितीय तल, प्यांबल भवन, लखौआ कॉम्प्लेक्स, नई दिल्ली-110003 पते पर पंजीकृत डाक द्वारा भेज सकता है या सुपुर्द कर सकते हैं और इसकी प्रति आवेदक कंपनी को उनके निचे उल्लिखित रजिस्ट्रीकृत कार्यालय के पते पर भी भेजेंगे।

केन्द्रीय निदेशक सिस्टम्स इंडिया प्राइवेट लिमिटेड एफ-6 (सिस्टम) लाजपात नगर-3, नई दिल्ली-110024, इडिया

आवेदक के लिए और आवेदक की ओर से **हस्ता/-**

राकेश हरिमोहन निगुप्टी निदेशक

तिथि : 13.05.2023

स्थान : नई दिल्ली

सीआईएन: 07622516

तारीख : 12.05.2023

स्थान : जयपुर

लोकेन्द्र कुमार जैन निदेशक

डिन: 07573290

क्रेमिनल कोर्ट्स, लुधियाना
In The Court Of Mrs. Divya Sharma JMJC Ludhiana
next date, purpose of case, orders and judgments as well as other case information is available on <http://districts.courts.gov.in/ludhiana>

Kotak Mahindra Bank Ltd

Vs

Ramesh Sukhbir Singh

CNR NO : PBLD03-031951-2019

Date: 13-06-2023

Publication Issued To: Ramesh Sukhbir Singh Address:- R/o H. No 4516 yashwan birhdhana teshni ber distt rohtak hjhajar 124103 haryana Whereas it has proved to the satisfaction of this court that you, the above named accused/accused persons can't be served in the ordinary way of service. Hence this proclamation under 82 of code of criminal procedure is hereby issued against you with a direction that you should appear personally before this court on 13-06-2023 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in case of default on your part to appear as directed above the above said case will be heard and determined as per law, in your absence. For details log on to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

पंजीकृत कार्यालय : 1/1 मंजिल, अंतरित नगर, 22, के जी मार्ग, नई दिल्ली -110001 फोन : — 011-23357171, 23357172, 23705414, वेबसाइट : www.pnbhousing.com

दिल्ली — बाराबंका रोड कार्यालय : पीएनबी हाउसिंग फाइनर्स लिमिटेड, 6वीं मंजिल डीसीएम बिल्डिंग, 16, बाराबंका रोड, सी पी नई दिल्ली -110001

नोएडा- सेक्टर 3 कार्यालय : पीएनबी हाउसिंग फाइनर्स लिमिटेड, वाण्टेड फ्लैट, ब्लैक-2, सेक्टर -3, नोएडा (पुणे) - 201301

एतद्वारा सर्व-साधारण को और विशेष रूप से काठमान नगर -ए में निदेशित कर्जदार(रों) को सूचना दी जाती है कि प्रत्यक्ष लेनदार के पास बंधक /प्रारित कालम नंबर-डी में वर्णित अचल सम्पत्तियों, जिसका प्रत्यक्ष/वैध/भौतिक कब्जा पीएनबी हाउसिंग फाइनर्स लिमिटेड (पीएनबी एचएफएल) /प्रत्यक्ष लेनदार के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है (कालम नंबर-डी में वर्णितनुसार) नीचे दित विवरण के अनुसार "चेरी ई वहां है" और "चेरी ई वहां है" तथा "चेरी ई वहां है" आधार पर बेची जायेंगी। एतद्वारा कालम नंबर -ए में निर्धारित कर्जदार(रों) /बंधकदार(ओं) /संबंधित कर्जदार(रों) /बंधकदार(ओं) (गुणमयनन) के कानूनी अधिकारों, कानूनी प्रतिनिधियों, (बाहे बात अथवा अज्ञात), निमादक(ओं), प्रशासक(ओं), उत्तरदायित्री(ओं), समनुदेशित(ओं) को, जैसी भी स्थिति है, प्रतिभूति हित प्रवर्तन विभाग(ली), 2002 अधिनियम संशोधित के नियम 8(6) एवं 9 के तहत सूचना दी जाती है।

बिळी के विस्तृत नियम एवं शर्तों के लिए, कृपया क्लैरिफ पीएनबी हाउसिंग फाइनर्स लिमिटेड, प्रतिभूत लेनदार की वेबसाइट नामतः www.pnbhousing.com में उपलब्ध कन्या गया सिक देखें।

ऋण संख्या, कर्जदार/संघ-कर्जदार का नाम गारंटर(र)	मांग सूचना मांग की राशि और तारीख (रु)	कब्जा का प्रकार (सी)	बंधक स्वी सम्पत्तियों का विवरण (डी)	आरक्षित मूल्य (आई) (रु.)	ईएफए (आपरी का 10%) (एफ)	बीसी प्रस्तुत करने की अंतिम तिथि (जी)	बीसी वृद्धि राशि (एच)	व्रीक्षक की तिथि एवं समय (आई)	नीलामी की तिथि एवं समय (जे)	ज्ञात ऋणधार/याधार मजबूत, बाई कोड (के)
00016660010387, बी.ओ. दिल्ली, कर्जदार- मैसर्स बंसल, टंबर ट्रेडर्स सल-उपचारकर्ता-राकेश बंसल और नवीन बंसल	48,52,570.32 एवं 15.07.2022	भौतिक कब्जा	फ्लैट नं. बी-201 हैमिल्टन हाउसिंग सेक्टर -37, फरीदाबाद, हरियाणा पिनकोड -121001	रु. 85,78,000.00 रुपये पचासी लाख अठारह हजार मात्र	रु. 8,57,800.00 रुपये आठ लाख साठ हजार आठ सौ मात्र	14.06.2023	20,000	02.06.2023 पूर्वा, 11.00 पूर्वा, 10.30 बजे से अप. 04.00 बजे	15.06.2023 पूर्वा, 10.30 बजे से अप. 02.00 बजे	बिल्डर देय हैं
HOU/NOI/01191641254, बी.ओ. नोएडा, अनिल कुमार थपलियाल (सह-उपचारकर्ता) कोशल्या	रु. 27,73,691.41 एवं 16.08.2021	भौतिक कब्जा	फ्लैट नं. —50ए, पॉकेट -एए, भूतल, (एलआईडी प्लेट), मयूर विहार, फेज -3, नई दिल्ली -110096	रु. 38,17,000.00 रुपये अड़सी लाख सत्रह हजार मात्र	रु. 3,81,700.00 रुपये तीस लाख सत्रह हजार सात सौ मात्र	14.06.2023	रु. 10,000	02.06.2023 पूर्वा, 11.00 पूर्वा, 10.30 बजे से अप. 04.00 बजे	15.06.2023 पूर्वा, 10.30 बजे से अप. 02.00 बजे	बिल्डर देय हैं
00166710002190, बी.ओ. नोएडा, अमलनाथ लाल (जमानदार) रेखा कौशिक पता - मकान नं-204, उत्तरागिरी अगस्टमेंट, कोशाम्बा, गाजियाबाद, उत्तर प्रदेश - 201012	रु. 9,24,153.98 एवं 15.05.2017	भौतिक कब्जा	शॉप नं -ए-7 और ए-8, ग्राउंड फ्लोर, ज्योति आर्कड, जयपुरिया एप्लेक्स, कोशाम्बा, गाजियाबाद, यूपी -201012	रु. 12,80,000.00 रुपये बारह लाख अस्सी हजार मात्र	रु. 1,28,000.00 रुपये एक लाख अड़स्र हजार मात्र	14.06.2023	रु. 10,000	02.06.2023 पूर्वा, 11.00 पूर्वा, 10.30 बजे से अप. 04.00 बजे	15.06.2023 पूर्वा, 10.30 बजे से अप. 02.00 बजे	बिल्डर देय हैं

*संरक्षक भुगतान तथा/अथवा वसूली की तिथि तक लागू अनुसूच 18 प्रोक्लाम बॉन्ड्स की दर पर मजबू ब्याज, उपरोक्त किए गए अनुमोदी खातों, लागत, प्रभार इत्यादि सहित। "पीएनबी हाउसिंग फाइनर्स लिमिटेड के प्राधिकृत अधिकारी को सर्वश्रेष्ठ ज्ञान और जानकारी के अनुसार, प्रोभूत आसितियों के संबंध में कोई अन्य ऋणधार/दायें नहीं है। विधायक उनमें जो कालम नंबर-के में वर्णित किए गए हैं। इसके अतिरिक्त अन्य ऋणधारों का भुगतान/अदायगी सफल क्रेता/बीदीदता द्वारा उसकी अपनी व्यवस्था द्वारा की जाएगी। सफल क्रेता(ओं)/बीदीदताओं को वर्णित ऋणधारों की सत्यता का अभिनिरवचन स्वतंत्र रूप से करने का उत्तरदाि किया जाता है।

1. आज की तिथि तक, पीएनबीएचएफएल/पीएनबीएचएफएल के प्राधिकृत अधिकारी पर उपरोक्त अचल सम्पत्तियों/प्रतिभूत आसितियों की बिळी, हस्तान्तरण तथा/अथवा निपटान के संबंध में कोई प्रतिबंध आदेश तथा/अथवा व्यापार निषेधादेश लागू नहीं है।

2. संभावित कर्ता/बीदीदता द्वारा इष्टतम पाठियों काठम नंबर-के में वर्णित, कार्यालय/परित आदेश इत्यादि, यदि कोई, में बहस, लिखित पीएनबीएचएफएल के पास उपलब्ध उसके स्थायिक के तथा संशोधित दस्तावेजों का शीर्षक शामिल है परंतु उक्त शीर्षक नहीं है, का निष्पन्न स्वतंत्र रूप से कर सकती है तथा सभी दस्तावे में अपनी संतुष्टि प्राप्त अपनी निविदा / बीदी आवेदन प्रस्तुत करने अथवा ऑफर(रों) प्रस्तुत करने से पहले कर सकती है। बीदीदता(ओं) को बीदी प्रपत्र के साथ इस नीलामी के नियमों और शर्तों पर हस्ताक्षर करने होंगे।

3. कृपया ध्यान दें कि प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 9(3) के अनुसार, बीदीदता /खरीदार कानूनी रूप से किसी मूल्य की राशि का 25% (अथवा अधिक) जमा करने के लिए बाध्य है। पैसा, यदि कोई हो, जमा किया गया) उक्त राशि या उसके काफ़ी दिवस की तुलना में भार में नहीं। नुस्खा ब्याज (अनुवर्णन) नियम, 2002 के नियम 9(2) के अनुसार सुरक्षित लेनदार बिळी मूल्य का 75% प्रदान करने के बाद ही (बीदी लाने वाले) के पक्ष में बिळी की पुष्टि की जा सकती है। शेष 75% बिळी पुष्टि पत्र की विषयी की तारीख से 15 दिनों के भीतर क्रेता द्वारा बिळी वसतिगत राशि जमा करने के लिए तैयार होनी और इस तरह की जमा राशि की इष्टित होने पर, संपत्ति / सुरक्षित संपत्ति को फिर से बेचा जाएगा।

4. मैसर्स सी इडिया प्राइवेट लिमिटेड-नीलामी के माध्यम से बिळी संचालन में प्राधिकृत अधिकारी कार्पाेट कार्यालय पता : प्लॉट नंबर 68, तृतीय तल, सेक्टर-44, मुरुघाण, हरियाणा-122003 वेबसाइट - www.bankauctions.com सहकारता करें। सम्पत्ति के निरीक्षण अथवा बीदी दस्तावेज प्राप्त करने के संबंध में किसी सहकारता तथा अन्य सुचनाएं अथवा पंजीकरण के लिए, पीएनबी प्राधिकृत अधिकारी श्री सुगुन सुखकरमाई जीओ से सम्पर्क करें, 9289699724 पीएनबीएचएफएल के साथ सम्मनव स्थापित करना होगा अथवा www.pnbhousing.com देखें।

स्थान : दिल्ली/नोएडा, दिनांक : 13-05-2023

लेमन टी होटल्स लिमिटेड
CIN No: L74899DL1992PLC049022

पंजीकृत कार्यालय: एफएल नं 8, एरोडिटे हाउसिस्टिटी डिस्ट्रिक्ट, नई दिल्ली-110037

फोन: +91 11 46050101, फैक्स: +91 11 46050110 ई-मेल: hi@lemonthehotels.com

वेबसाइट: www.lemonthehotels.com

पोस्टल बैलेट की सूचना

कंपनी के सदस्यों को एतद्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 (अधिनियम) की धारा 108 और 110 और अन्य लागू प्राधान्यों, यदि कोई हो, के अनुसार, कंपनी (प्रबन्धन और प्रशासन) नियम, 2014 ("नियम") के साथ पड़े। और भारतीय प्रतिभूत और विनियम बोर्ड के नियम 44 (सूचककरण दायित्व और प्रबंधककरण आदेशकारण) नियम, 2015 (सूचककरण नियम), सामान्य बैठकों पर सचिवीय मानक -2 (एएसए -2), के साथ पड़े सामान्य परिपत्र दिनांक 8 अगस्त 2020, 13 अगस्त 2020, 15 जून 2020, 28 सितंबर 2020, 31 दिसंबर 2020, 23 जून 2021, 08 दिसंबर 2021, 05 मई 2022 और 28 दिसंबर 2022 को कॉर्पोरेट मामलों के मंत्रालय द्वारा जारी (एमसीए परिपत्र) और अन्य लागू कानूनों और नियमों, सम्य-समय पर व्यवस्थापित (फिजी भी वैधानिक संशोधन(ओं) या उस समय के लिए उसके पुन: अधिनियमन सहित), कंपनी 28 अगस्त, 2023 के पोस्टल बैलेट की सूचना में उल्लिखित विशेष व्यवसाय पर आपकी स्वीकृति की मांग कर रही है।

एमसीए परिपत्रों के अनुसार, कंपनी ने 12 मई 2023 को कंपनी के सभी सदस्यों को पोस्टल बैलेट नोटिस की इलेक्ट्रॉनिक प्रतियां व्याख्यात्मक विवरण ("नोटिस") के साथ उनके ई-मेल पर भेजी हैं, लिन्कने शुक्रवार, 5 मई 2023, (कट-ऑफ डेट) को कंपनी/ डिवाइडिटी के साथ अपनी ईमेल आईडी पंजीकृत की है। पोस्टल बैलेट नोटिस कंपनी की वेबसाइट यानी: <https://investors.lemonthehotels.com> और स्टॉक एक्सचेंज यानी बीएसई लिमिटेड की वेबसाइट www.bseindia.com, नेशनल स्टॉक एक्सचेंज और इंडिया लिमिटेड की वेबसाइट www.secdia.com और नेशनल सिस्कोपॉर्टेड डिवाइडिटी लिमिटेड (एएसएसडीएल), की वेबसाइट www.evoting.nsdl.com पर भी उपलब्ध हैं। जिन सदस्यों ने अपना ई-मेल पता पंजीकृत नहीं किया है, उससे अनुरोध है कि वे अपने डिवाइडिटी पांस्टिसिपेटर्स के माध्यम से डिवाइडिटी के साथ इलेक्ट्रॉनिक रूप में रखे गए शेयरों के संबंध में इसे पंजीकृत करें। और कंपनी के रजिस्ट्रार और शेयर ड्यूकर एडवै: कोपिन अक्सेलॉजिज लिमिटेड, सेलेनियम बिल्डिंग, टावर-बी, प्लॉट 31 और 32, फाइनंशियल डिस्ट्रिक्ट, नानकरगमनुडा, सेरिंगिगमाल्ली, हैदराबाद, रंगरेडडी, तेलंगाना, भारत-500 032 को भौतिक रूप में रखे गए शेयरों के संबंध में लिखें।

उपरोक्त परिपत्रों के अनुसार, सदस्य केवल रिमोट ई-वोटिंग प्रक्रिया के माध्यम से मतदान कर सकते हैं। जिन सदस्यों के नाम सदस्यों के रजिस्टर / लागूबी स्थानियों की सूची में शुक्रवार, 5 मई, 2023 को दिखाई देते हैं, उन पर ई-वोटिंग के उद्देश्य से विचार किया जाएगा और वोटिंग अधिकारों की गणना इक्विटी शेयरों के पैड-अप मूल्य पर उस तारीख को श्रेयस्कारकों के नाम की जाएगी। एक व्यक्ति को कट-ऑफ तिथि के अनुसार सदस्य नहीं है, यह इस नोटिस के काल सूचना उद्देश्यों के लिए माना जाे।

जैसा कि लिस्टिंग नियमों के अधिनियम 44 के तहत आवश्यक है, कंपनी ने कंपनी के सभी सदस्यों को रिमोट ई-वोटिंग सुविधा प्रदान करने के लिए एनएस